

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE
APPLICATION NO. 24/2018**



IN THE MATTER OF:

MR. RAM BABAN BORKAR & Ors.APPLICANT

VERSUS

M/S. PARANJAPE CONSTRUCTION
(PSC PACIFIC)& ORS. (PARANJAPE SCHEMES
CONSTRUCTION LTD)RESPONDENTS

AFFIDAVIT

10 OCT 2020

I, Ram S/o Baban Borkar Aged: Adult, Occupation: Business, R/s: 6/1, Erandavane, Swatantra Veer SavarkarMitraMandal, Goodwill House, Near Nisarga Hotel, Pune-411004, do hereby solemnly affirm and state on oath as follows:

1. I state that, this Original Applicant has filed this Application under section 14, 15, 17, 18 & 20 of the NGT ACT, 2010 on 27.02.2018 for blatant violation of terms and conditions of Environment Clearance dated 04.03.2008 and further violation of terms and condition of Consent to Establish dated 01.08.2008 by Project Proponent M/s. PSC Pacific (A Joint Venture M/s. Paranjape Schemes (Construction) Ltd. and its subsidiary M/s. Spice of Life Hotels Pvt. Ltd.}.
2. I state that, the Original Applicant filed Original Application No. 24 of 2018 on 27.02.2018 with principal prayer for "23] a). Direct the Respondents to demolish the illegal structures at the site in question and restore the

2



area to its original position." for the violation of
Notificaiton-2006 r/w Environment (Protection) Act-1986,
Water (Prevention & Control of Pollution) Act-1974 and
Air (Prevention & Control of Pollution) Act-1981.



- 1. I state that, the name of the respondent mentioned in the
OA NO. 24/2018 is Paranjape Construction Schemes Ltd.
As in typographical error in place of Paranjape Schemes
Construction Ltd.
- 2. In the present facts and circumstances it is most
respectfully prayed that this Hon'ble Tribunal may be
pleased to take on record the name of the respondent as
Hon'ble NGT may kindly issue the notice to other
respondent.

Place: Pune
Date: 10.02.2020

**DEPONENT
(RAM BABAN BORKAR)**

VERIFICATION:

Verified at Pune on this 10th of October, 2020 that the
contents of the aforesaid reply affidavit are true and correct to
the best of my knowledge and belief. No part of it is false and
nothing material has been concealed there from.

BEFORE ME

T. M. PATIL
ADVOCATE & NOTARY
NOTARY GOVT. OF INDIA
Regd. No. 15243
Exp. Dt. 31/10/2024

**DEPONENT
(RAM BABAN BORKAR)**



Noted and Registered
at Sr.No. E260/2020
Date: 10 OCT 2020
Exp. Dt.

3



1203-05, Kumar Surabhi, Next to
Laxminarayan Theatre, Pune-Satara Road,
Pune-411009
Email: team@kprc.co.in Website:
www.kprc.co.in

PARANJAPE SCHEMES (CONSRUCTION) PRIVATE LIMITED

BASIC DETAILS

SR NO.	PARTICUALRS	DETAILS
1.	Name	PARANJAPE SCHEMES (CONSRUCTION) LIMITED
2.	CIN	U70100MH1987PLC044721
3.	TYPE OF COMAPNY	Company limited by shares
4.	ROC CODE	ROC-Mumbai
5.	DATE OF INCORPORATION	18/09/1987
6.	AUTHORISED CAPITAL	INR 1,50,00,00,000/-
7.	PAID UP CAPITAL	INR 94,73,33,280/-
8.	CLASS OF COMAPNY	PUBLIC
9.	REGISTERED OFFICE OF COMPANY	1 SOMNATH CTS NO 988 RAM MANDIR ROAD VILE PARLE EAST MUMBAI MAHARASHTRA 400057 INDIA
10.	Email ID	skadam@pscl.in
11.	CONTACT NO	+91 2039394949

LIST OF DIRECTORS

SR NO	NAME OF DIRECTOR	DIN	ADDRESS
1.	SHRIKANT PURUSHOTTAM PARANJAPE	00131917	34, M.G ROAD, VILE PARLE (E), BOMBAY-400 057
2.	SHASHANK PURUSHOTTAM PARANJAPE	00131956	34, M.G ROAD, VILE PARLE (E), BOMBAY-400 057
3.	PRATIBHA GURUDATTA DESHPANDE	00939041	394/16, SHANTA SOC., KUSALKAR ROAD PUNE MAHARASHTRA INDIA 411016
4.	PADMA GANESH GOKHALE	02745501	KUNAL, PLOT NO. 4, SHIVPRASAD SOCIETY, PANMALA, OFF SINHGAD ROAD PUNE MAHARASHTRA INDIA 411030



1203-05, Kumar Surabhi, Next to
Laxminarayan Theatre, Pune-Satara Road,
Pune-411009
Email: team@kprc.co.in Website:
www.kprc.co.in

INFORMATION ON SUBSCRIBERS TO MEMORANDUM (AT THE TIME OF INCORPORATION)

SR NO	NAME	NUMBER	FACE VALUE	TOTAL VALUE
1.	MRS. VARSHA SHRIKANT PARANJAPE	10	10.00	100.00
2.	MR. SHASHANK PURUSHOTTAM PARANJAP	10	10.00	100.00
TOTAL		20	10.00	200.00

**LIST OF SHAREHOLDERS AS PER THE LATEST FINANCIAL STATEMENTS AND ANNUAL RETURN
FILED WITH THE MCA**

SR NO	NAME	NUMBER	FACE VALUE (IN INR)	TOTAL VALUE (IN INR)
1.	PARANJAPE GRIHA NIRMAN PRIVATE LIMITED	8,40,00,000	10.00	8,40,00,000.00
2.	LINKER SHELTER PRIVATE LIMITED	94,73,335	10.00	94,73,335.00
3.	MR. SHASHANK PURUSHOTTAM PARANJAPE	5,67,000	10.00	5,67,000.00
4.	MRS. VARSHA SHRIKANT PARANJAPE	5,67,000	10.00	5,67,000.00
5.	PURUSHOTTAM VISHU PARANJAPE(HUF)	8386	10.00	8386.00
6.	MRS PUSHPA SHASHANK PARANJAPE	1,05,000	10.00	1,05,000.00
7.	SHRIKANT PURSHOTTAM PARANJAPE	6300	10.00	6300.00
8.	MEENAL SHASHANK PARANJAPE	6300	10.00	6300.00
9.	DEELIP OAK JOINTLY WITH BHARATI OAK	7	10.00	70.00
TOTAL		9,47,33,328	10.00	94,73,33,280



1203-05, Kumar Surabhi, Next to
Laxminarayan Theatre, Pune-Satara Road,
Pune-411009
Email: team@kprc.co.in Website:
www.kprc.co.in

LIST OF DEBENTURE HOLDERS AS PER THE LATEST FINANCIAL STATEMENTS AND ANNUAL RETURN FILED WITH THE MCA

14% NON-CONVERTIBLE DEBENTURES

SR NO	NAME	NUMBER	FACE VALUE (IN INR)	TOTAL VALUE (IN INR)
1.	SUPERIOR INVESTMENT PTE LIMITED	1283	10,00,000.00	1,28,30,00,000.00
2.	HDFC VENTURES TRUSTEE COMPANY LIMITED	467	10,00,000.00	46,70,00,000.00
TOTAL		1750	10,00,000.00	1,75,00,00,000.00

14.50 % NON-CONVERTIBLE DEBENTURES

SR NO	NAME	NUMBER	FACE VALUE (IN INR)	TOTAL VALUE (IN INR)
1.	PIRAMAL ENTERPRISES LIMITED	35,000	1,00,000.00	3,50,00,00,000.00
TOTAL		35,000	1,00,000.00	3,50,00,00,000.00

ENCLOSURES:

1. CERTIFICATE OF INCORPORATION
2. AOA
3. MOA

6

No. 11-44721

CERTIFICATE OF CHANGE OF NAME
UNDER THE COMPANIES ACT, 1956

In the matter of PARANJAPE SCHEMES (CONSTRUCTION)
PRIVATE LIMITED

I do hereby certify that pursuant to the provisions of
Section 23 of Companies Act, 1956 and the Special
Resolution passed under Sec. 31/44 of the Companies
Act by the Company at its Annual/Extra-Ordinary
General Meeting held on 24/03/2005

the name of PARANJAPE SCHEMES (CONSTRUCTION)
PRIVATE LIMITED

has this day been changed to PARANJAPE SCHEMES
(CONSTRUCTION) LIMITED

and that the said company has been duly incorporated
as a company under the provisions of the said Act.

Dated this THIRTEENTH day of APRIL TWO
THOUSAND FIVE.




(M.V. CHAKRANARAYAN)
Dy. Registrar of Companies,
Maharashtra, Mumbai.



प्रारूप० आई० आर०
Form I. R.

निगमन का प्रमाण-पत्र

CERTIFICATE OF INCORPORATION

ता० का सं०
No. 44721 of 19 87.

मैं एतद्द्वारा प्रमाणित करता हूँ कि आज

कम्पनी अधिनियम 1956 (1956 का 1) के अधीन निगमित की गई है और यह कम्पनी लिमिटेड है।

I hereby certify that PARANJAPES SCHEMES (CONSTRUCTION)
PRIVATE LIMITED

is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the Company is limited.

मेरे हस्ताक्षर से आज ता० को दिया गया।

Given under my hand at BOMBAY this EIGHTEENTH

day of SEPTEMBER, One thousand nine hundred and EIGHTYSEVEN

(V.S. GARGALI)

कम्पनियों का रजिस्ट्रार

Registrar of Companies
Maharashtra



(B) THE OBJECTS INCIDENTAL OR ANCILLARY TO THE ATTAINMENT OF THE MAIN OBJECTS ARE:

3. To purchase, take on lease or in exchange or otherwise acquire any land, buildings and hereditaments of any tenure or description situated at any place in India or elsewhere, whether for residential, business, commercial, manufacturing or other purposes and any rights, easements, advantages and privileges relating thereto and any estate or interest therein and any rights over or connected with land so situated and to turn the same to account as may seem expedient and in particular by preparing building sites and by constructing, re-constructing, decorating, improving, altering, furnishing and maintaining offices, flats, houses, tourist resorts, hotels, restaurants, banks, colleges, factories, warehouses, shops, garages, sheds, buildings, residential, commercial and industrial premises, work and convenience of all kinds and by consolidating or connecting or subdividing properties and by leasing, letting and otherwise renting, selling, disposing off the same.
4. To manage land, buildings and other property situated as aforesaid, whether belonging to the Company or not, and to collect rents and income and to supply to tenants and occupiers and others, refreshments, attendances, messengers, light, waiting rooms, reading rooms, meeting rooms, lavatories, laundry conveniences, electric conveniences, stables and other advantages.
5. To acquire and take over any business or undertaking carried on, upon or in connection with any land or building which the Company may desire to acquire as aforesaid or become interested in or the whole or any of the assets and liabilities of such business or undertaking and to carry on the same, or to dispose off, remove or put an end thereto or otherwise deal with the same as may deem expedient.
6. To carry on the business of civil, mechanical and electrical engineers.
7. To carry on the business of designers, consultants and estimators in respect of all the activities stated therein.
8. To carry on the business of designing, procuring, constructing, commissioning and/or managing all works of roads, bridges, culverts, docks, harbours, piers, wharves, canals, reservoirs, dams, embankments, irrigation works, reclamation, water supply works, water and drainage carriage system, water and sewerage disposal works, water and

sewerage pumping stations, storm water and surface drainage, sanitation, gas, electric, light and power supply works and all other works.

9. To sell, exchange, let out, grant leave and licence or otherwise dispose off all flats, tenements, garages, godowns, factory premises, warehouses and all other premises, constructed by the Company at such price, rent or compensation and on such terms and conditions as the Directors may think fit.
10. To construct, carry out, support, maintain, improve, manage, work, operate, commission, control and superintend water works, gas works, reservoirs, roads, sewerage projects, churches, chappels, parks, schools, museums, places of recreation, race-courses, baths, wash houses and any other works and conveniences which may seem directly or indirectly conducive to any of the objects and to contribute to or otherwise aid or take part in the construction, carrying out, support maintenance, improvement, management, working, operating, controlling and superintending the same.
11. To design and construct foundations of multi-storey structures, bridges, sand drains, relief wells, to design and construct marine structures like jetties, wharves, large bridges, ore oil berths, quays, bridges, aquaducts and other similar structures.
12. To undertake and carry out sub-soil investigation for industrial and residential structures, bridges, major and minor irrigation hydro-electric projects, jetties, wharves, quays, aquaducts and other structures by the use of modern shell and auger, diamond core drilling and/or bored pilling equipment.
13. To conduct detailed laboratory tests or undisturbed soil samples and on rock cores, submit recommendations for different types of foundation and the foundations treatment that may be necessary.
14. To treat foundations of dams in connection with irrigation and hydro-electric projects by drilling holes and grouting the same with cement, cement and bentonite or suitable chemicals and adhesives.
15. To drill holes, prepare and hole cables made out of strands of high tensile wire, anchoring these and stressing the same to stabilize foundations of dams, dock walls, multi-storeyed structures, their shear walls basement rafts, floors of swimming pools and other similar structures.

16. To adopt such means of making known the business of this Company as may seem expedient and in particular by advertising in the press, by circular, by purchase and exhibition of works of art or interest, by publication of books and periodicals and by granting prizes, rewards and donations.
17. To establish and support or aid in the establishment and support of associations, institutions, funds, trusts and conveniences calculated to benefit employees or ex-employees of this Company or its predecessors in business, or the dependents or connections of such person and to grant pensions and allowances and to make payment towards insurance aid, to subscribe guarantee money for charitable or benevolent objects or for any exhibition or for any public objects.
18. To enter into partnership or into any arrangement for sharing profits or losses or for any union of interest, joint ventures, reciprocal concessions or co-operation with any person or persons or company or companies carrying on, engaged in, or about to carry on, or engage in or being authorised to carry on or engage in any business or transaction which this Company is authorised to carry on.
19. To promote and form and be interested in and take, hold, dispose off shares in any other company having objects altogether, similar in parts to those of this Company and carry on and to subsidize or assist any such company financially or otherwise by issuing or subscribing for or guaranteeing the subscription and issue of the shares, stocks, debentures, debenture-stocks or other security of such company and to transfer to any company and to take or otherwise acquire, hold and dispose off shares, debentures and other securities of any such company.
20. To borrow or raise moneys or loans for the purpose of the Company by promissory notes, bills of exchanges, hundies or other negotiable or transferable instruments or by mortgage of debentures or by debenture stock, perpetual or otherwise, charged upon all or any of the Company's properties (both present and future) including its uncalled capital and to purchase, redeem or pay off any such securities upon such terms as the Directors may deem expedient or in such other manner as may be deemed expedient and also to take moneys on deposit on interest or otherwise or to lend moneys to customers or others having dealings with the company and to guarantee the performance of contracts by such persons and to make advances upon or for the purchase of raw materials, goods, machinery stores and other articles required for the

purposes of the business of the Company and to pay commission to or otherwise remunerate any company or person for services rendered in placing or assisting to place any of the shares in the capital of the Company, or any debentures or other securities of the company, subject to the provisions of Section 58A of the Companies Act, 1956 and directives of the Reserve Bank of India.

21. To open accounts with any bank or banks and to deposit money therein and to draw and endorse cheques on and to withdraw moneys from such accounts and generally operate upon same, whether overdrawn or not as may be required for any of the objects or purposes of the Company.
22. To sell or dispose off the property or undertaking of the Company or any part thereof for such consideration as the Company may think fit and in particular for shares, debentures or securities of any other company having objects altogether or in part, similar to those of the Company.
23. To invest and deal with the moneys of the Company not immediately required in such manner as may from time to time to be determined.
24. To lend money either with or without security and generally to such persons and upon such terms and conditions as the Company may think fit and in particular to persons, undertaking to build on or improve any property in which the company is interested.
25. To lend money and other property, to guarantee the performance of contracts and obligations of all kinds, to act as agents in the management, sale and purchase of property and to transact business as capitalists and real estate agents.
26. To promote the consideration and discussion of all questions affecting the building trade, which expression in the Memorandum includes the trade of builders and of contractors for the execution of public and private works and all ancillary and allied trades and every branch of any such trade and to watch over and protect the interests of persons engaged in the building trade.
27. To sell, re-sell, exchange and re-purchase, mortgage or let on lease for any terms of years or hire any land, buildings, plant, machinery, factories or premises belonging to the Company or which may be deemed necessary or convenient for the purpose of the Company's business, parts or in those as may be thought desirable and to do and perform all such

other acts and things as may be incidental or conducive to the attainment of all or any of the objects or as may be considered by the Directors to be in the interest of the Company.

28. To borrow or raise or secure the payment of money in such manner as the Company shall think fit and in particular by the issue of debentures, debenture-stocks, perpetual or otherwise, charged upon all or any of the properties, both present and future, including its uncalled capital and to purchase, redeem or to pay off any such securities.
29. To apply for tender, purchase or otherwise acquire any contracts, sub-contracts, licences and concessions for or in relation to the objects or business herein mentioned or any of them and to undertake, execute, carry out, dispose off or otherwise turn to account the same.
30. To acquire or amalgamate with any other company whose objects are or include objects similar to those of this Company, whether by sale or purchase (for fully or partly paid-up shares or otherwise) of the undertaking, subject to liabilities of this or any such other company as aforesaid, with or without winding up or by sale or purchase (of fully or partly paid-up shares or otherwise) of all the shares or stocks of this or any such other company as aforesaid, or partnership or in any other manner.
31. To subscribe or contribute or otherwise to assist or to pay moneys or to guarantee moneys to charitable, benevolent, religious, educational, scientific, national or other institutions or company.
32. To promote any allied company or companies for the purpose of acquiring all or any of the properties, rights and liabilities of this Company.
33. To draw, make, accept, endorse, execute and issue promissory notes, bills of exchange, bills of lading, warrants, debentures and other negotiable or transferable instruments.
34. To give any guarantee to or provide any security in connection with a loan made by any person to or to any other person by any Director of the Company or any partner or relatives of any such Directors or by any firms or a private company in which the Director is interested.
35. To sell, improve, manage, develop, exchange, lease, mortgage, enfranchise, dispose of, turn to account

or otherwise deal with all or any part of the property and rights of the Company.

36. To pay for any properties or rights acquired by the Company, whether in cash or fully paid-up shares or partly in one way and partly in the other and on such terms as the Company may deem fit.
37. To sub-let all or any contracts from time to time and upon such terms and conditions as may be thought expedient.
38. To undertake and execute any trusts the undertaking of which may deem to the Company desirable.
39. To distribute any of the property of the Company in specie among the members in the events of winding up, as provided in the Companies Act, 1956.
40. To do the above things in any part of the world as principals, contractors, sub-contractors, trustees or otherwise and by and through trustees, agents or otherwise and either alone or in conjunction with others and do all such things as are incidental or conducive to the attainment of the objects, or any of them.
41. To buy, sell, exchange or otherwise acquire, fabricate, repair, convert, alter, let on hire and otherwise deal in plant and machinery, implements, tools, apparatus, utensils, necessary or convenient for carrying on any of the business or process of the Company.
42. To accept as a gift or donation and to give in gifts or donation property, moveable or immovable, inside or outside India, stocks, debentures, securities, annuities, assign or insurance policies or in cash or shares from or to the individuals or firms or companies whose objects may be same or different in appreciation of the service rendered or otherwise.

(C) OTHER OBJECTS

43. To carry on the business of hotels, restaurants, cafe, guest houses, taverns, refreshment rooms, boarding and lodging house keepers, beer house keepers, licensed victuallers, beer and spirit merchants, dealers in foodstuffs of all kinds and varieties, brewers, malt distillers, importers, exporters and manufacturers of aerated, mineral and artificial waters, and other drinks, purveyors, caterers to railways, airlines and steamship corporations and to public amusements, ice merchants, refrigerating stores keepers, proprietors of clubs, baths, dressing rooms and to carry on the business of running night

- clubs, swimming pools, bakery, confectionery, canned foods, curios, carpets, novelty shops, general merchandise and other articles, connected with hotel and restaurant trade and to provide lodging, boarding and other facilities to the public including tourist, visitors and other delegates or mission coming from any part of the world and to encourage and carry on and facilitate tourist trade in India and/or any other part of the world.
44. To construct, purchase, acquire, take on lease or in exchange hire, construct, repair, adopt, overhaul, conduct, manage, control and superintend in whole or in part any studios, theatres, places of amusement or entertainment, music halls, cinemas, picture places and concert halls, solely or in partnership, periodically or permanently for producing, improving, testing, presenting, installing, stocking, exhibiting or displaying cinema films, plays and other concerts, operas, burlesques, pantomimes, promenades and other concerts, musical or other pieces, reviews, dances, ballets, shows, exhibitions, variety and other performances and entertainment materials, commodition, talking and silent pictures and to deal in and carry on the business of producers, exhibitors, financiers, importers, exporters and distributors of cinematographic films and pictures of every kind and variety of subjects.
45. To establish and maintain dairies, cattle and poultry farms, agricultural farms, piggeries, fruit and vegetable gardens, grazing grounds, fish ponds, pigeons and dove cutes, rabbits, warrants, bee hives, forest preserves, factories for meat, fish, fruit and vegetables, canning and all kinds of preservants, manures, chemicals and such other things.
- 45 A. To carry on the business of farming, horticulture, floriculture, and agriculture in their respective forms and branches and to grow, process prepare, refine, extract, manipulate, hydrozile, deodorize, grind, blench, hydrogenate, buy, sell or otherwise deal in kind of horticulture, agriculture and farm produce and products including food grains, cereals, seeds, plants, flower, vegetables, fruits etc. and or any other business as may be decided.
46. To carry on the business of exporting, importing, purchasing and selling, dealing and indenting machineries, plants, accessories and spare parts, hardware, tools, coating of metals and alloys, bearings, abrasives, electrical accessories, clocks, domestic appliances, machinery, surgical instruments, all metals, plastic, bakelite, glass and

articles made there-from and allied products of the above.

47. To carry on the business of dealers in metal, wood, enamel, glass, chura, cloth, paper, leather, aluminium, alloys and other products of every description and kind.
48. To carry on the business as commission agents, selling agents and factors upon deferred commission or otherwise, to hold, own, produce, export and deal in either as principal or agent, upon commission or otherwise, all kinds of proprietary articles and personal property whatsoever without limit as to the amount and to make and enter into all kinds of contracts, agreements and obligations by or with any firm, or company for purchasing and dealing in all proprietary articles or personal property of any kind or feature whatsoever and generally to perform and carry out all acts to representatives in the local and foreign newspapers for advertisements for such local and foreign newspapers and to remunerate by way of commission or otherwise in that behalf.
49. To carry on the business of financiers and to undertake and carry on, execute all kinds of financial operations.
50. To undertake and execute any contract involving supply, applications or use of any machinery, plant and to carry out any auxiliary and other works comprised in such contract.
51. To act as agents or representatives of companies, corporation, firms and individuals and to transact and carry on all kinds of agency businesses.
52. To carry on the business of washers, launderers, dry cleaners, dyers and bleachers and all other businesses connected therewith and the manufacturers of laundering and dry-cleaning machinery and equipments and the business of dealing in, processing and printing of fabrics.
53. To carry on the business of manufacturing, producing, exporting, importing, purchasing and selling, dealing in and indenting hume pipes, water-tanks, septic tanks, cattle troughs, sentry cabin, dust bins and other products like R.C.C. half rounds, hume steel pipes, pen-stocks, R.C.C. poles, pre-stressed concrete poles, pre-stressed concrete railway sleepers and allied products and machinery and equipments for manufacturing the aforesaid items.

54. To carry on the business of manufacturing, producing, exporting, importing, purchasing and selling, dealing in and indenting of all types of chemicals and chemical plants and machinery, furniture and furniture making plant and machinery and ice-cream making plant and machinery.
55. To render consultancy services in connection with designing, consulting, manufacturing, producing of all types of items and to carry on the business of technical consultants and advisers on problems relating to various industries mentioned herein and to advise upon means and methods for extending, developing and improving the business in relation to these industries and all systems or processes relating to the production, storage, distribution, marketing and selling of goods and/or relating to the rendering of services in India and/or abroad.
56. To undertake, carry out, promote and sponsor rural developments including any programme for promoting the social and economic welfare of, or the upliftment of the public in any rural area and to incur any expenditure on any programme of rural development and to assist in the execution and promotion thereof either directly or through an independent agency or in any other manner. Without prejudice to the generality of the foregoing the programme of rural development shall also include any programme for promoting the social and economic welfare of or the uplift of the public in rural area likely to promote and assist rural development and the words "Rural Area" shall include such areas as may be regarded as rural areas under Section 35-CC of the Income Tax Act, 1961, or any other law for the time being in force and in order to implement any of the said objects or purpose, transfer without consideration or at such fair or concessional value and subject to the provisions of the Companies Act divest the ownership of any of its property to or in favour of any public or local body or authority or Central or State Government or any public institutions, societies, trusts registered or established under any laws for the time being in force or recognized or approved by the Central or State Government or any authority specified in that behalf.
57. To undertake, carry out, promote and sponsor or assist any activity for the promotion and growth of the national economy and for discharging the social and moral responsibilities of the Company to its workmen, consumers and the public or any section of the public as also any activity likely to promote national welfare or social, economic or moral welfare of the workmen, consumers and the public

or any section of the public in order to implement any of the said objects or purposes, transfer without consideration or at such fair or concessional value and subject to the provisions of the Companies Act, divest the ownership of any of its property to or in favour of any public or local body or authority or Central or State Government or any public institutions or trusts registered or established under any laws for the time being in force or recognized or approved by the Central or State Government or any authority specified in that behalf.

- IV. The liability of the members is limited.
- V. The authorized share capital of the company is Rs. 150,00,00,000/- (Rupees One Hundred Fifty Crore only) divided into 14,85,00,000 (Fourteen Crore Eighty Five Lakhs Only) Equity Shares of Rs. 10/- (Rupees Ten only) each and 1,50,000 (One Lakh Fifty Thousand Only) Preference Shares of Rs. 100/- (Rupees One Hundred only) each.

(Altered vide Special Resolution passed at Extra Ordinary General Meeting held on February 24, 2015)

Sudhir Kadam

Sudhir Kadam
company secretary
ACS 15656



We the several persons, whose names, addresses and description are subscribed hereunder are desirous of being formed into a company, in pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the capital of the company set opposite to our respective names.

Names, address, description and Occupation of each subscriber	Number of Equity shares taken by each Subscriber	Signatures of Subscribers	Signature of Witness and his name, address, description and occupation
<i>Mrs. Varsha Shrikant Paranjape</i> Wife of Shri. Shrikant Purushottam Paranjape 34, M.G Road, Vile Parle (E), Bombay-400 057 Business	10(Ten) Equity Shares	Sd/-	
<i>Mr. Shashank Purushottam Paranjape</i> Son of Shri. Purushottam Vishnu Paranjape 34, M.G Road, Vile Parle (E), Bombay-400 057 Business	10(Ten) Equity Shares	Sd/-	Witness to all the signatories Sd/- Shri SHRINIWAS VASUDEO GOGATE Son of Shri Vasudoe Govind Gogate 5, Anirudha Society, Dixit Road (Extn.), Vile Parle (East), Bombay-400 057 Practising Chartered Accountant
TOTAL	20(TWENTY) Equity shares		

Bombay, dated this 3rd day of September, 1987.